



The Jawaharlal Nehru Technological University (Amendment) Act, 1988

Act 15 of 1988

Keyword(s):

Aided College, Autonomous College, Constituent College, Department, Director of Higher Education, Head of Department, Hostel, Honours College, University Campus, University College

Amendments appended: 24 of 1990, 17 of 1992

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THE JAWAHARLAL NEHRU TECHNOLOGICAL UNI-
VERSITY (AMENDMENT) ACT, 1988.

ACT NO. 15 OF 1988 *

[21st April, 1988.]

An Act further to amend the Jawaharlal
Nehru Technological University Act,
1975.

Be it enacted by the Legislative Assembly
of the State of Andhra Pradesh in Thirty-
ninth Year of the Republic of India, as
follows:-

1 (1) This Act may be called Jawaharlal Nehru Technological University (Amendment) Act, 1988 Short title
and Con-
necement.

*Received the assent of the Governor on the 20th April, 1988. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 25th March, 1988, at page 72.

(2) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette appoint.

Amendment
of section 4,
Act 16 of
1972.

2. In the Jawaharlal Nehru Technological University Act, 1972 (hereinafter referred to as the Principal Act), in section 4,—

(a) in sub-section (1) in clause (ii), for sub-clause (c), the following sub-clause shall be substituted, namely:—

“(e) industrial consultancy service and expansion programmes for the different faculties of the colleges.”

(b) in sub-section (2), to item (xviii), the following proviso shall be added, namely:—

“Provided that the Government may issue such orders as they may deem fit with regard to levy of fees and other charges for admission of students in colleges”.

Substitution
of new section
for
Section 8 A.

3. For section 8 A of the Principal Act, the following shall be substituted, namely:—

“The Rector. 8A. The Rector shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor and shall exercise such powers and perform such functions as may be prescribed by Statutes.”

Amendment
of section 11.

4. In section 11 of the principal Act,—

(1) in sub-section (1),—

(a) for item (iii), the following item shall be substituted, namely:—

“(iii) the Secretary to Government, in-charge of Technical Education or his nominee;”

(b) for item (v), the following item shall be substituted, namely:—

“(v) One Principal of the constituent colleges and one Director from the various units or cells of the University nominated by the Government by rotation in the order of seniority for a period of one year on the recommendation of the Vice-Chancellor.”;

(c) item (vi) shall be omitted;

(d) for items (vii) and (viii), the following shall be substituted, namely:—

“(vii) three teachers, other than Principals of the constituent colleges, one each to be nominated by the Government on the recommendations of the Vice-Chancellor from among the teaching staff of the constituent colleges not represented by their principals under item (v);

(viii) three persons to be nominated by the Government on the recommendation of the Vice-Chancellor, as follows:—

(1) one person to represent the Industry and Research Organisations with special knowledge in Engineering and Technology;

(2) one person with special knowledge in Architecture and Fine Arts or Physical and Social Sciences; and

(3) One person with adequate experience to represent Banking or Accounting.”;

(e) item (ix) shall be omitted.

(2) in sub-section (7), in clause (a), for the expression “items (viii) and (ix)” the expression “item (vii)” shall be substituted.

Amendment
of section 12.

5. In section 12 of the principal Act, in sub-section (1), for item (x), the following items shall be substituted, namely:—

“(x) to make statutes;

(xi) to establish, equip and maintain the University libraries, laboratories, workshops, museums and the like;

(xii) to provide for research and advancement and dissemination of knowledge;

(xiii) to provide for allowances and travelling allowances, to institute scholarships, bursaries, medals and prizes and to organise exhibitions;

(xiv) to control and manage all colleges and hostels in the University area in the manner prescribed by the Statutes;

(xv) the Executive Council shall exercise all the powers of the University not otherwise provided for and all powers requisite to give effect to the provision of the Act.”.

Amendment
of section 41.

6. In section 41 of the principal Act, for sub-sections (1) and (2), the following shall be substituted, namely:—

“(1) The Government shall have the right to cause an inspection to be made by such person or persons as they may direct, of the University, its buildings, laboratories, libraries, museums, workshops and equipment and of any institutions maintained by the University and also to cause an enquiry to be made into the teaching and other work conducted or done by the University in respect of any matter connected with the University.

(2) The Government shall in every case give notice to the University of its intention to cause such

inspection or inquiry to be made and the University shall be entitled to be represented thereat."

7. After section 44 of the principal Act, the following section shall be inserted, namely:—

Insertion of
new section
45.

45. Notwithstanding anything in this Act,—

"Special provision
as to the reconsti-
tution of the
Executive Council,
Academic Develop-
ment Board and the
Finance Committee.

(a) the members of the Executive Council, the Academic Development Board and the Finance Committee constituted and functioning before the commencement of the Jawaharlal Nehru Technological University (Amendment) Act, 1988 (hereinafter referred to as the said Act) shall continue to be such members and function only until a new Executive Council, Academic Development Board and Finance Committee is reconstituted in accordance with the provisions of this Act, as amended by the said Act; and

(b) On the reconstitution of such new Executive Council, Academic Development Board and Finance Committee in accordance with the provisions of this Act, as amended by the said Act, the members of the Executive Council, Academic Development Board and Finance Committee holding office immediately before such reconstitution shall cease to be such members."

8. In the Schedule to the Principal Act,—

Amendment
of the
Schedule.

(A) under the heading "I. Officers of the University",—

(i) in clause 1,

(a) for sub-clauses (1), (2) and (3), the following shall be substituted, namely:—

"(1) The Government shall constitute a Search Committee consisting of,—

(i) a nominee of the Executive Council;

- (ii) a nominee of the Government;
- (iii) a nominee of the University Grants Commission.

The Search Committee shall submit a panel of three persons to the Government from among whom the Government shall recommend one person to the Chancellor for appointment as Vice-Chancellor and the Chancellor shall appoint such person as Vice-Chancellor:

Provided that no person shall hold the office of Vice-Chancellor beyond the age of sixty five years.

(2) The Vice-Chancellor shall hold office for a term of three years from the date of his appointment and shall be eligible for re-appointment to that office for another term of three years only. The service conditions of the Vice-Chancellor shall be such as may be determined from time to time by the Chancellor and they shall not be varied to his disadvantage after his appointment. The Vice-Chancellor shall be the Academic Head and the principal Executive Officer of the University and exercise general control over its affairs. He shall be a whole time Officer of the University and shall be paid the pay and allowances admissible from time to time to a Principal Secretary to the State Government. He shall be provided with a furnished official accommodation for which he shall pay ten per cent of his salary towards rent.

(3) When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness or any other cause or when the office of the Vice-Chancellor is vacant, it shall be competent for the Government to appoint a person to be in-charge Vice-Chancellor. The person so appointed as in-charge Vice-Chancellor shall exercise the powers, perform the functions and

discharge the duties of the Vice-Chancellor until the Vice-Chancellor assumes the office or as the case may be a new Vice-Chancellor is appointed in accordance with sub-clause (1).”;

(b) after sub-clause (14), the following sub-clauses shall be added, namely:—

“(15) The Vice-Chancellor shall not give effect to any decision of any authority of the University, if he is of the opinion that such decision is not in the interests of the University.

(16) The Vice-Chancellor shall by virtue of his office, be a member and Chairman of the Executive Council and of the Academic Development Board and shall preside at the convocation of the University in the absence of the Chancellor.”;

(ii) in clause 2, for sub-clause (i), the following shall be substituted, namely:—

“(1) (a) The Registrar shall be a whole-time paid officer of the University appointed by the Executive Council for a term of three years or less and on such other terms as may be prescribed by the Statutes:

Provided that he shall not continue in that office for more than six years.

(b) The Registrar shall exercise such powers and perform such duties as may be prescribed. The Executive Council may transfer the Registrar to a suitable position even before the completion of the term provided that he is shown a position in the University with the same emoluments for the remaining part of his term of appointment.”;

(iii) in clause 3, for sub-clause (1), the following shall be substituted, namely:—

“(1) The Financial Adviser-cum-Chief Accounts Officer shall be a whole-time paid officer of

the University and shall be appointed by the Council on the recommendation of the Vice-Chancellor for a period of three years or less, provided that he shall not continue in that office for more than six years. The Executive Council may transfer the Financial Adviser-cum-Chief Accounts Officer to a suitable position even before the completion of the term, provided that he is shown a position in the University with the same emoluments for the remaining part of his term of appointment."

(B) Under the heading "II Authorities of the University",—

(i) in clause (1) relating to the Academic Development Board, in sub-clause (1) (a),—

(1) for items (i) to (vii), the following shall be substituted, namely:—

"(i) the Vice-Chancellor;

(ii) the Rector;

(iii) the Directors, who are in charge of the Evaluation, Faculty and Curriculum Development, the Post-Graduate School, and the Industrial Liason and the Consultancy service, the Centre for Distance Education and the Computer Centre at the Headquarters of the University;

(iv) the Principals of the Constituent Colleges and Director of Oil Technological Research Institutes;

(v) eight Professors or Heads of Departments, one from each of the faculties of Civil, Mechanical, Electrical, Electronics; Mathematics, Physics, Chemistry, Humanities, Business Administration and Computer Science to be nominated by the Government on the recommendation of the Vice-Chancellor by rotation in accordance with the principles prescribed by the Statutes, for a period of two years from the date of nomination;

(vi) two Professors or Heads of Departments one each from the faculties of Architecture and Fine Arts to be nominated by the Government on the recommendation of the Vice-Chancellor;

(vii) the Secretary to Government in-charge of Technical Education;

(vii-a) the Director of Technical Education.”;

(2) the heading “Student Representatives” and item (xi) thereunder shall be omitted;

(ii) in clause II relating to Finance Committee, for sub-clause (1), the following shall be substituted, namely:—

“(1) There shall be constituted a Finance Committee which shall be a sub-committee of the Executive Council with the following members, namely:—

(i) the Vice-Chancellor who shall be the Chairman of the Committee;

(ii) the person representing the Banking or Accounting on the Executive Council;

(iii) the Director of Technical Education, Andhra Pradesh;

(iv) two members of the Council, not included in item (i) to (iii) above, nominated by rotation by the Council;

(v) the Financial Adviser-cum-Chief Accounts Officer who shall be the Secretary of the Committee.”;

(iii) after clause III the following shall be inserted, namely:—

“TV Planning and Monitoring Board:

(1) (a) There shall be a Planning and Monitoring Board consisting of:—

- (i) the Vice-Chancellor who shall be the Chairman of the Board;
- (ii) the Rector;
- (iii) Principals of the Constituent Colleges;
- (iv) Directors of the University;
- (v) One eminent educationist nominated by the Government;
- (vi) One nominee of the University Grants Commission.

(b) The Registrar shall be Member-Secretary of the Board.

(2) The Board shall be the principal planning and reviewing body and it shall also arrange for periodical monitoring of the development programmes and of teaching and research in the University.

V. Selection Committee;

(1) There shall be constituted a Selection Committee in regard to the appointment of the Professors, Assistant Professors and Lecturers which shall consist of:—

- (i) the Vice-Chancellor, who shall be the Chairman of the Committee;
- (ii) the Rector;
- (iii) a nominee of the University Grants Commission;

(iv) One expert from the University on the concerned subject and three experts from outside the University in the concerned subject nominated by the Vice-Chancellor from time to time of whom atleast two must be present in the selection committee;

Provided that no person shall participate in the meeting of the selection committee for any appointment, if he or his near relative is a candidate for that appointment:

Provided further that no teacher holding a post lower in rank than the one to which the appointment is to be made, shall be a member of the selection committee.

(2) The Dean of the Academic Affairs shall be the Secretary of the Selection Committee. If there is no such Dean, the Registrar shall be the Secretary".

**ANDHRA PRADESH ACTS, ORDINANCES
AND REGULATIONS, ETC.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 26th November, 1990 and the said assent is hereby first published on the 28th November, 1990 in the Andhra Pradesh Gazette for general information.

ACT NO. 24 OF 1990.

An Act further to amend the Jawaharlal Nehru Technological University Act, 1972.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty first year of the Republic of India as follows:-

Short title

1. This Act may be called the Jawaharlal Nehru Technological University (Amendment) Act, 1990.

Amendment of section 11, Act 16 of 1972.

2. In the Jawaharlal Nehru Technological University Act, 1972 (hereinafter referred to as the principal Act), in section 11, in sub-section (1), after item (iii), the following item shall be inserted, namely:-

"(iii) (a) The Secretary to Government in the Finance and Planning (Finance Wing) Department or his nominee."

Amendment of Schedule.

3. In the Schedule to the Principal Act under the "I. Officers of the University", in clause 3, for sub-clause (1), the following shall be substituted, namely:-

"(1) The Finance Officer shall be a whole time officer of the University appointed by the University from out of a panel of three officers to be obtained from the Government in the Education Department on such terms and conditions as may be prescribed by the rules made by the Government in this behalf. He shall be the employee of the Government and the salary, allowances, pension and other remuneration shall be paid in the first instance out of the Consolidated Fund of the State and later recovered from the University."

Substitution of "Finance officer" for

4. Throughout the principal Act, for the word "Financial Adviser-Cum-Chief officer" for

Accounts Officer", wherever they occur, "Finance
the words "Finance Officer" shall be substituted.
Finance
Advisor-Cum-
Chief Accounts
Officer"

P.V. VIDYA SAGAR,
Secretary to Government,
Law and Legislative Affairs,
Law Department.

THE JAWAHARLAL NEHRU TECHNOLOGICAL UNIVERSITY
(AMENDMENT) ACT, 1992*

ACT NO. 17 OF 1992. [29th September, 1992]

An Act further to amend the Jawaharlal Nehru Technological University Act, 1972.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-third year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jawaharlal Nehru Technological University (Amendment) Act, 1992.

(2) It shall be deemed to have come into force on the 16th July, 1992).

2. *Amendment of section 2, (Act 16 of 1972)* —In the Jawaharlal Nehru Technological University Act, 1972 (herein after referred to as the principal Act), in section 2,—

(i) for clause (a), the following shall be substituted, namely :—

“(a) ‘Board of Management’ means the Board of Management constituted under Section 11.”

(ii) for clause (c), the following shall be substituted, namely :—

“(c) ‘Director of Technical Education’ includes a Joint Director in-charge of Technical Education.

3. *Amendment of Section 4.*—In Section 4 of the principal Act, in sub-section (2), after item (xix), the following shall be inserted, namely :

“(xix-a) to establish, maintain and manage research departments institutions;

*Received the assent of the Governor on the 27th September 1992. For Statement of Objects and Reasons, Please see the *Andhra Pradesh Gazette*, Extraordinary dated the 2nd September, 1992, Part IV-A, at Page 19.

(xiv-b) to affiliate or recognise colleges/institutions throughout the State of Andhra Pradesh or to withdraw such affiliation or recognition as specified under Section 28-A”.

4. *Substitution of Section 8A.*—For Section 8A of the principal Act, the following shall be substituted, namely :—

8A. “ *The Rector.*—There shall be a Rector who shall be appointed by the Board of Management on the recommendation of the Vice-Chancellor in such manner and on such terms and conditions as may be prescribed by the Statutes from among senior professors. He shall exercise such powers and perform such duties as may be prescribed by the Statutes. ”

5. *Substitution of Section 10.*—For section 10 of the principal Act, the following shall be substituted, namely :—

“ 10. *Authorities.*— The following shall be the authorities of the University, namely :—

(i) The Board of Management ;

(ii) The Academic Senate ;

(iii) The Faculties ;

(iv) The Boards of Studies; and

(v) Such other bodies, as the Statutes may declare to be authorities of the University. ” .

6. *Amendment of section 11.*—In section 11 of the Principal Act,—

(a) for sub-section (1), along with the marginal heading the following shall be substituted, namely :—

“ (1) *Board of Management.*—The Board of Management shall consist of the following persons, namely :—

CLASS—I EXOFFICIO MEMBERS

- (1) The Vice-Chancellor;
- (2) The Rector;
- (3) The Secretary to Government in Education Department dealing with Technical Education or his nominee ;
- (4) The Secretary to Government in the Finance and Planning-(Finance)Wing) Department or his nominee; and
- (5) The Director of Technical Education.

CLASS—II OTHER MEMBERS

- (1) One Professor of the University to be nominated by the Government.
- (2) One Principal Director of the University to be nominated by the Government.
- (3) One Principal of affiliated Colleges to be nominated by the Government.
- (4) Four eminent persons from the field of Industry, Research and Development, Engineering and Technology, Architecture, Fine Arts, Physical and Social Sciences to be nominated by the Government.

CLASS—III ELECTED MEMBERS

- (1) Two teachers elected from among the teachers of the University of whom one shall be a Professor.
- (2) Two teachers elected from among the teachers of the affiliated colleges of whom one shall be a Principal.
- (3) Two members of the Academic Senate to be elected from among themselves.” ;

(b) for sub-sections (7) and (8), the following shall be substituted, namely:—

“(7) (a). The term of office of the nominated and elected members of the Board of Management shall be three years from the date of their nomination/election :

Provided that such members shall be eligible for re-nomination/election so however that no such member shall hold office successively for more than two terms ;

(b) A nominated or elected member of the Board of Management may tender resignation of his membership at any time before the term of his appointment expires. Such resignation shall be conveyed to the Vice-Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Government.

(8) All casual vacancies among nominated members shall be filled by nomination by the Government and among elected members by re-electing :

Provided that a person nominated/elected as the case may be in such a casual vacancy shall be a member of the Board of Management only for the residue of the term for which the member in whose place he is nominated/elected could have continued as a member of the Board of Management.

(9) The Board of Management shall meet atleast once in every six weeks and may meet often if necessary.

(10) Upon a requisition in writing signed by not less than one-third of the total number of members of the Board of Management, the Vice-Chancellor shall convene a meeting thereof on a date appointed by him which shall not be later than seven days from the date of receipt of requisition aforesaid.

(11) In the absence of the Vice-Chancellor from any meeting of the Board of Management, the members present at the meeting shall choose one among themselves to preside over the meeting.

(12) The quorum for a meeting of the Board of Management shall be one-third of the total number of members or four persons, whichever is higher. ”.

7. *Amendment of section 23.*—In section 23 of the principal Act, after Clause (i), the following shall be inserted, namely :—

“ (ii) to provide for reservation to all cadres by direct recruitment in accordance with section 34A. ”.

8. *Insertion of new section 28A.*—After section 28, the following new section shall be inserted, namely:—

Affiliation and recognition of Colleges or Institutions. 28A,— Notwithstanding anything contained in the Andhra Pradesh Universities Act, 1991, (Act 4 of 1991.) the control and management of the College of Institutions affiliated to or recognised by any University specified under section 4 of the said Act, shall from such date as may be notified by the Government in this behalf, be disaffiliated from those Universities and such Colleges or Institutions shall be formed into, maintained affiliated or recognised by the Technological University. ”.

9. *Insertion of new section 34A.*—After section 34 of the principal Act, the following section shall be inserted, namely :—

“34A. *Observation of rule of reservation.*—Every appointment made under clause 12 or clause 13 of Status XIV shall conform to such rule of reservation for the Scheduled Castes, Scheduled Tribes and Backward Classes as may be made under the Statutes of the University except where the Government by general or special order exempts any category from this applicability keeping in view the general policy on enunciated by the Government from time to time:

Provided that the Statutes may provide for such preference to women, as is for the time being provided for recruitment to Government service.”

10. *Amendment of the Schedule.*—In the Schedule to the principal Act,—

(A) under the heading “I. Officers of the University,”

(i) for clause 1, the following shall be substituted, namely:-

"1. *The Vice-Chancellor.*-(1) The Government shall constitute a Search Committee consisting of:

- (i) a nominee of the Board of Management ;
- (ii) a nominee of the University Grants Commission ; and
- (iii) a nominee of the State Government.

The Search Committee shall submit a panel of three persons to the Government in alphabetical order from among whom the State Government shall recommend one person to the Chancellor for appointment as Vice-Chancellor and the Chancellor shall appoint such person as Vice-Chancellor:

Provided that it shall be competent for the Government to call for a fresh panel if they consider necessary and the Search Committee shall submit a fresh panel to the Government.

(2) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful commission or refusal to carry out the provisions of this Act, or abuse of the powers vested in him and after due enquiry ordered by the Government, by the Lokayukta or by such person who is or has been a Judge of a High Court or the Supreme Court as may be appointed by the Chancellor in which the Vice-Chancellor shall have an opportunity of making his representation against such removal:

Provided that where the enquiry is conducted by a person who is or has been a Judge of High Court or the Supreme Court the report of such an enquiry shall be forwarded to the Government and the Chancellor shall act in accordance with the advice tendered by the Government on a consideration of the report while exercising his powers under this sub-section:

Provided further that where the Lokayukta enquires into an allegation against the Vice-Chancellor under the Andhra Pradesh Lokayukta and the Upa Lokayukta Act, 1983, Act 11 of 1983. then, not with,

standing anything contained in section 12 of that Act, the Lokayukta shall submit the report to the Government and the Chancellor shall act in accordance with the advice tendered by the Government on a consideration of the report while exercising his powers under this sub-section.

(3) The Vice-Chancellor shall be the academic head and the principal Executive Officer of the University and shall exercise general control over its affairs. He shall be a wholetime officer of the University.

(4) Subject to the provisions of sub-clause (2) the Vice-Chancellor shall hold office for a term of three years from the date of his appointment and shall be eligible for reappointment to that office for another term of three years in the manner provided in sub-clause (1).

(5) The Vice-Chancellor shall be paid such pay and allowances as may, by order, be specified by the Government from time to time. He shall be provided with a furnished official accommodation for which he shall pay ten percent of his salary towards rent.

(6) When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness or any other cause or when the office of Vice-Chancellor is vacant it shall be competent for the State Government to appoint a person to be incharge Vice-Chancellor. The person so appointed as incharge Vice-Chancellor shall exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until the Vice-Chancellor assumes the office, or as the case may be, a new Vice-Chancellor is appointed in accordance with sub-clause (1).

(7) It shall be competent for the Chancellor to accept the resignation of the Vice-Chancellor.

(8) When the post of the Vice-Chancellor falls permanently vacant, either by resignation or otherwise, the vacancy shall be filled by the Chancellor by appointing another person as the Vice-Chancellor and the Vice-Chancellor so appointed shall hold office for a full term of three years.

(9) The Vice-Chancellor shall, by virtue of his office be a member and Chairman of the Board of Management and of the Academic Senate and shall preside at the convocation of the University in the absence of the Chancellor.

(10) He shall be entitled to be present at the address at any stage, any meeting of any Authority of the University, but not to vote there at, unless he is a member of the authority concerned.

(11) He shall have the power to convene meetings of the Board of Management and the Academic Senate.

(12) It shall be his duty to see that the provisions of this Act, the Statutes, the Ordinances and Regulations are duly observed and he may exercise all powers necessary for this purpose.

(13) He shall have power to interpret the provisions of this Act, the Statutes, the Ordinances and the Regulations. Any person or authority aggrieved may, within such time as may be prescribed by an Ordinance, appeal to the Chancellor .

Provided that,-

(i) if such interpretation was given at a meeting of the Board of Management, the appeal shall lie to the Chancellor direct ;

(ii) if such interpretation was given otherwise than at a meeting of the Board of Management, the appeal shall be forwarded to the Chancellor through the Board of Management.

The decision of the Chancellor on the appeal shall be final.

(14) He shall give effect to the decision of the Authorities of the University taken in accordance with the powers conferred by or under this Act.

(15) He shall have such other powers as may be prescribed.

(16)(a) When, with regard to any matter in which any officer or authority may take action, the Vice-Chancellor considers immediate action desirable, he may subject to the general control of the Chancellor take such action as may be necessary but shall as soon as may be, report the action taken to the officer or authority concerned

(b) An appeal shall lie to the Board of Management against an action taken by the Vice-Chancellor under clause (a) affecting an person in the service of the University, at the instance of such person. Such appeal shall be filed within thirty days from the day on which such person has notice of the action taken."

(ii) in clause 2, for sub-clause (5), the following shall be substituted, namely :

"(5) The Registrar shall act as the Secretary of the Board of Management and Academic Senate."

(iii) in clause 3, for sub-clause (2), the following shall be substituted, namely :—

"(2) He shall maintain the accounts of the University and also advise the University on all matters relating to income and expenditure.

(2-A) He shall be present at the meetings of the Finance Committee and participate in the discussions but shall not be entitled to vote.

"(B) Under the heading "II. Authorities of the University",

(i) in clause I, for sub-clauses (1) to (6) and the heading thereof, the following shall be substituted, namely :—

I. ACADEMIC SENATE

(1) The Academic Senate shall consist of the following persons namely :—

CLASS-I- EX-OFFICIO MEMBERS

(i) All members of the Board of Management;

(ii) All Principals and Directors;

(iii) The Chairman of the Andhra Pradesh State Council of Higher Education or in his absence the Vice-Chairman thereof ;

(iv) All members of the University Planning and Monitoring Board.

CLASS-II - LIFE MEMBERS.

All persons who donate an amount of not less than five lakhs to the University.

CLASS-III - MEMBERS TO BE NOMINATED BY THE GOVERNMENT.

(i) Three Principals of other Engineering Colleges within the State, to be nominated by the Government ;

(ii) Three persons from the Public Sector Undertakings to be nominated by the Government ;

(iii) Two persons from Research Organisations or Private Industries to be nominated by the Government ;

(iv) One student representative from each of the Constituent Colleges/Unit, nominated on the recommendation of the Vice-Chancellor on consideration of merit and academic attainments, for period of one year.

CLASS-IV-ELECTED MEMBERS

(i) Five teachers to be elected from among the teachers of the Constituent Colleges/Units of the University from among themselves according to the principle of proportional representation by means of single transferable vote and according to procedure prescribed by the Statutes ;

(ii) Five teachers to be elected from among the teachers of the affiliated Colleges of the University from among themselves according to the principle of proportional representation by means of single transferable vote and according to procedure prescribed by the Statutes ;

(iii) Five Members of the Legislative Assembly to be elected from among the Members of the Legislative Assembly of whom one each shall be long to Scheduled Castes Scheduled tribes and Backward Classes The election shall be held according to the principle of proportional representation by means of single transferable vote and according to procedure prescribed by the Statutes.

(2) The term of office of the nominated and elected members, except the student representative, shall be three years. A member shall be entitled for re-nomination/re-election so however that no such member shall hold office successively for more than two terms.

(3) A nominated or elected member may tender resignation of his membership before the expiry of his term of membership by conveying such resignation in writing to the Vice-Chancellor and every such resignation shall come into effect from the date of its acceptance by the Government.

(4) Casual vacancies in the office of the non-official members occurring on the Academic Senate, for whatever reason, shall be filled by the Government by nomination of another person who shall hold office for the residue of the term of his predecessor. In respect of the elected members, such vacancies shall be filled in by re-election of another person who shall hold office for the residue of the term of his predecessor.

(5) An ex-officio member shall cease to be a member of the Academic Senate when he relinquishes or ceases to hold the office by virtue of which he became a member of the Academic Senate.

(6) The Vice-Chancellor may however whenever he considers it necessary to do so, appoint, as additional members of the Academic Senate for such duration as he may determine, persons having proficiency in the subject concerned from among the employees of the University or from others.”.

(ii) for clause II, the following shall be substituted, namely :—

“ II FINANCE COMMITTEE :

(1) There shall be constituted a Finance Committee which shall be a Sub-committee of the Board of management with the following members namely ;—

- (a) Vice- chancellor (Chairman).
- (b) two members of the Board of Management nominated by it ;
- (c) one member of the Board of Management to represent Banking Or Accounting.

The Finance Officer shall be the Secretary Of the Finance Committee.

(2) The Finance Committee shall have the following duties and powers, namely :-

(a) to examine the annual accounts of the University and to advise the Board of Management thereon ;

(b) to examine the annual budget estimates and advise the Board of Management thereon ;

(c) to review the financial position of the University from time to time ;

(d) to make recommendations to the Board of Management on all matters relating to the finances of the University ;

(e) to make recommendations to the Board of Management on all proposals involving expenditure for which no provision has been made in the budget, or which involve expenditure in excess of the amount provided in the Budget. ”

(c) under the heading “ III. Committees etc., of the Colleges ” for clause 2, the following shall be substituted, namely :—

2. BOARD OF STUDIES :

A separate Board of Studies shall be Attached to each Faculty of teaching. The constitution and functions of the Board of Studies shall be prescribed by Statutes. There shall be representation for students on the Board of Studies. ”

(D) for clauses IV and V, the following shall be substituted, namely:—

V. PLANNING AND MONITORING BOARD

(1) There shall be a Planning and Monitoring Board consisting of,—

(i) the Vice-Chancellor (Chairman) ;

(ii) four from among the Principals of University Colleges, Deans Chairmen of Faculties and Directors nominated by the Vice-Chancellor;

(iii) two educationists nominated by the Government ;

(iv) two nominees of the University Grants Commission.

(2) The Board shall be the principal planning and reviewing body and it shall also arrange for periodical monitoring of the developmental programmes and of teaching and research in the University.

V. SELECTION COMMITTEE

(1) There shall be constituted a Selection Committee in regard to the appointment of Professors, Assistant Professors and Lecturers which shall consist of the following, namely :—

(i) the Vice-Chancellor :

(ii) three experts from outside the University to be nominated by the Vice-Chancellor from out of a panel prepared every year by the Board of Studies and approved by the Board of Management of whom atleast two shall be present in the Selection Committee ;

(iii) the Chairman of the Board of Studies concerned :

Provided that no person shall participate in the meetings of the Selection Committee for any appointment if he or his near relative is a candidate for that appointment :

Provided further that no teacher holding a post lower in rank than the one to which appointment is to be made, shall be a member of Selection Committee.

(2) The Registrar shall be the Secretary of the Selection Committee.

(3) Provisions shall be made in the Statutes in respect of such matters as may be considered necessary and not provided for in sub-clauses (1) and (2) in order to ensure fair selections. ”.

11. *Substitution of “Board of Management” and ‘Academic Senate’ for council or Executive Council” and “Academic Development Board”.*— Throughout the principal Act, for the words “Council or Executive Council” and “Academic Development Board”, the words “Board of Management” and “Academic Senate” shall respectively be substituted.

12. *Transitional Provisions.*— On the commencement of the Jawaharlal Nehru Technological University (Amendment), Act, 1992,—

(a) the members of the Executive Council and Academic Development Board constituted and functioning before the commencement of the Jawaharlal Nehru Technological University (Amendment, Act, 1992) hereinafter referred to as the said Act, shall continue to be such

members and function only until the Board of Management and Academic Senate as the case may be, is re-constituted in accordance with the provisions of the Act as amended by this Act ;

(b) upon the reconstitution of the Board of Management and Academic Senate, in accordance with the provisions of this Act, the members of the Executive Council and Academic Development Board other than the life members if any, thereof holding office as such member immediately before such reconstitution shall cease to hold the office as such members.

13. *Repeal of Ordinance 9 of 1992.*—The Jawaharlal Nehru Technological University (Amendment) Ordinance, 1992 is hereby repealed.